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title: Need to provide basic facilities in a time-bound manner to all the enclave dwellers in Cooch Behar Parliamentary Constituency of West Bengal.

SHRIMATI RENUKA SINHA (COOCH BEHAR): A revised version of land boundary agreement has been adopted by India and Bangladesh on 7 May 2015, when the Parliament of India passed the 100<sup>th</sup> Amendment to the Constitution of India. I urge the government of India to ensure availability of basic human needs like food, shelter, clothing, health facilities for all in each enclave and provide elementary education to eligible children within a fixed time frame in all the enclaves of India situated in the Cooch Behar Parliamentary Constituency of West Bengal.